ANNEXURE B



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO. 2852 OF 2019

**Jitendra Jain** } **Petitioner**
versus
**Arun Kumar Gupta and Anr.** } **Respondents**

Mr.Dhiraj Mhetre with Ms.Smiti Tewari, Mr.Satyasrikant Vutha and Mr.Somit Singh i/b. M/s.Khaitan Legal Associaes for the petitioner.

Mr.Ronak K. Parekh i/b. M/s.Advaya Legal for respondent no.2.

**CORAM :- S. C. DHARMADHIKARI &**
**G. S. PATEL, JJ.**

**DATED :- OCTOBER 7, 2019**

**P.C.** :-

**1.** When we were not inclined to grant any relief in writ jurisdiction, on instructions, leave is sought to withdraw the writ petition.

**2.** Leave granted. The writ petition is disposed of as withdrawn.

**(G.S.PATEL, J.)** **(S.C.DHARMADHIKARI, J.)**



J.V.SALUNKE,PS

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